

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Or. dt. 10.11.03

27.11.03

On the prayer of Shri S.B. Jena, who wants to obtain instruction, call on 9.12.03 for consideration of M.A. 852/03.

[Signature]
Vice-Chairman 27.11

[Signature]
Member (C)

Dt. 09.12.2003.

None appear for either of the parties.

M.A. no. 852/03 will be taken up when moved.

[Signature]
Vice-Chairman
[Signature]
Member

Order dated 10.09.04

Heard Mr. S.B. Jena, Id. Additional Standing Counsel with regard to M.A. 348/04, filed by the Respondents. Mr. R.C. Rath Id. Counsel for the petitioner is present.

By filing this Misc. Application, the Respondents have disclosed that they have withdrawn the impugned order of reversion dt. 28.6.03 and in support of the said statement, he has supplied a copy of letter dated 5.2.04 issued by the Sr. Administrative Officer of the Respondent's department by giving a copy to the applicant. It has been submitted

(852/03)
copy of MA has not been served counter to OA not filed.

[Signature]
25/11

[Signature]

Or. dt. 27.11.03
may kindly be perused.

For consideration of MA 852/03.

(Counter by 2-4 filed; copy served)

[Signature]
27/12

[Signature]

On Memo

MA 348/04 has been bld by the App for app. orders; copy has been served.

[Signature]
27/12

[Signature]

Or. dt. 10.9.04

copy of order prepared for counsel for both side.

[Signature]
16/11

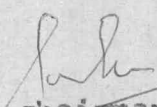
[Signature]
22/11

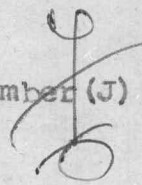
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by the Respondents that the O.A. for
the above reason has become infructuous.

In consideration of submission made
by both the parties, we dispose of this
O.A. as infructuous. No costs.


Vice-chairman


Member (J)